

^ITEM NO.87 REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH
Petition(s) for Special Leave to Appeal (C) No(s). 23793/2016
STATE OF U.P AND ORS. Petitioner(s)

VERSUS

OM PRAKASH Respondent(s)
(with appln. (s) for exemption from filing O.T.)

WITH
SLP(C) No. 24902/2016
SLP(C) No. 24916/2016
SLP(C) No. 24929/2016
SLP(C) No. 24930/2016
SLP(C) No. 24933/2016
SLP(C) No. 24945/2016
SLP(C) No. 24941/2016
SLP(C) No. 25054/2016
SLP(C) No. 25059/2016
SLP(C) No. 25137/2016
SLP(C) No. 24893/2016
(With appln.(s) for exemption from filing O.T. and Interim Relief
and Office Report)

Date : 15/12/2016 This petition was called on for hearing today.

For Petitioner(s) Ms.Shalini Kumar,Adv.
Mr. Ardhendumauli Kumar Prasad,Adv.

For Respondent(s) Mr. Shekhar Kumar,Adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP(C) Nos.23793, 24902, 24930, 24933, 24945, 25137, 24893 &
24916/2016

Four weeks time as last chance is given to the respondents to
file the counter affidavit. List the matter before the Hon'ble
Court as per rules after expiry of four weeks.

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SLP(C) No.24929/2016

The respondent No.1 shall be at liberty to file the counter
affidavit within a period of four weeks.

Four weeks time as last chance is given to the Ld.counsel for
the petitioner to comply with the terms of the order dated
07.10.2016 of this Court in respect of the respondent No.2.

SLP(C) Nos.24941, 25054 & 25059/2016

Four weeks time as last chance is given to the Ld.counsel for
the petitioner to comply with the terms of the order dated
07.10.2016 of this Court in respect of the sole respondent.

List the matter again on 30.01.2017.

(M V RAMESH)
Registrar

SB